

Filing No. Cr. Rev/8255/2020

Vicky Baranwal @ Gaurab Kumar Baranwal @ Gaurab Baranwal Vs The State of Jharkhand

Advocate's Name- Lalit Yadav

- 4)a) Due A/fee wanting for Trial Court's Judgment.
- 4)b) Due A/fee wanting for Appellate Court's Judgment.
- 5)a) C.C. Of Impugned order of Trial Court wanting.
- 5)b) C.C. Of Impugned order of Appellate Court wanting.
- 5)e) Vak is scanned copy. ₹ 15/- DCF, ₹15/- AWFS and ₹ 5/- stamp wanting in Vak.
- 9)i) Entire petition is scanned copy.
 - ii) Petitioner's Father's name in Cause title of Index may be verified.
 - iii) Address of petitioner in Vak. differs' from page 2.
 - iv) order date and enquiry case no. in para 1 may be verified.
 - v) SIM no in para 4 may be verified with Fard beyan and Impugned order.
 - vi) Date in Para no. 7 may be verified.
 - vii) Copy of aadhaar card may be tagged properly.
 - viii) Oath Sl. no. not given in affidavit
 - ix) Name of deponent may be verified with execution.